

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.615
IB-638/ND/2020
IA/5240/2023, IA/3229/2021

IN THE MATTER OF:

Ms. Manjula Tripathi and Ors.

...PETITIONER

Vs

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **05.06.2024**.

Sd/-
(Court Officer)